CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



C.P. No.86/2006 In O.A. No.499/2004

New Delhi this the 11th day of May, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A) Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Shri Uma Shankar S/o Shri Ram Kishore, R/o 308, Gali No.11, Budh Vihar, Mandoli, Delhi-110 093.

-Applicant

(By Advcoate: Shri Yogesh Sharma)

Versus

Shri P.K. Goel, The Divisional Manager, Northern Railway, Delhi Division, Near New Delhi Railway Station, New Delhi.

-Respondent

(By Advocate: Shri Sumit Kumar for Shri A.K. Srivastava)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

OA-499/2004 was partly allowed with the following directions to the respondents:-

"In the above view of the matter, we partly allow this OA by directing the respondents to reconsider grant of extension of benefit of the decision in OA-2206/2001 which has been implemented by the respondents to the applicant by passing a detailed and speaking order within a period of two months from the date of a copy of this order. In case the applicant is found fit, he shall be accorded all the consequential benefits. No costs".

2. Respondents have passed orders (Annexure R-1) dated 04.04.2006 in compliance of Tribunal's directions. As such, C.P. is dropped and notice to the respondent is discharged, however, with liberty to the applicant to resort to appropriate legal proceedings on remaining aggrieved still.

(Mukesh Kumar Gupta) Member (J) (V.K. Majotra) Vice Chairman (A)